

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 423
IB/157/ND/2024

IN THE MATTER OF:

Central Bank of India	...	Applicant
Versus		
Mrs. Janak Sehgal	...	Respondent

Under Section 95(1) of Insolvency & Bankruptcy Code, 2016.

Order delivered on 22.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	Mr. Brijesh Tamber, Mr.Prateek Kushwaha, Mr. Aniruddha Mukherjee, Mr. Raghav Singhal, Advs.
For the Respondent	:	

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to
15.05.2024.

Sd/-
Court Officer